

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2566, 2347, 2568, 2558 and 2659 of 2016

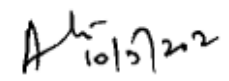
Tata AIG General Insurance Co. Ltd. Appellants
V/s
Harbhajan Singh and ors.
Ravinder Kaur and ors.
Harjinder Kaur and ors.
Surjeet Kaur and ors.
Sarabjit Kaur and ors. Respondents

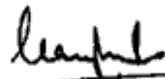
Respondent No. 5/8/8/9/9 :-

Gulab Singh son of Jasmer Singh, resident of C-6/45, Lawrence Road, Keshavpuram, Delhi. (Owner of Innova Car bearing regn. No. DL-10CE-2458).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **30.07.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
7th May 2021.


Superintendent (Judl.),
For Registrar (Judicial)


7/5/21

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2566, 2347, 2568, 2558 and 2659 of 2016

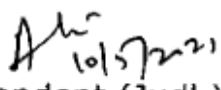
Tata AIG General Insurance Co. Ltd. Appellants
V/s
Harbhajan Singh and ors.
Ravinder Kaur and ors.
Harjinder Kaur and ors.
Surjeet Kaur and ors.
Sarabjit Kaur and ors. Respondents

Respondent No. 3/6/6/7/7 :-

Anil Aggarwal son of Suresh Chander Aggarwal, resident of H. No. 20, Rani Bagh, Limbodi, Indore (MP). (Owner of Tanker bearing registration MP-09-HG-9347).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **30.07.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
7th May 2021.


Superintendent (Judl.),
For Registrar (Judicial)


21/5/21

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2659 of 2016

Tata AIG General Insurance Co. Ltd. Appellants
V/s
Sarabjeet Kaur and ors. Respondents

5. Navjot Kaur wife of Paramjeet Singh, daughter of Jitender Singh, resident of A-250/2, Derawal Nagar, New Delhi.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **30.07.2021 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
7th May 2021.

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16/5/21
Superintendent (Judl.),
For Registrar (Judicial)

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7/5/21

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2558 of 2016

Tata AIG General Insurance Co. Ltd. Appellants

V/s

Surjeet Kaur and ors. Respondents

5. Harpreet Kaur wife of Kulwinder Singh, daughter of Raminder Singh, resident of G-16, Gali No. 5, Hari Nagar, Delhi.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **30.07.2021 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
7th May 2021.

15/5/2021
Superintendent (Judl.),
For Registrar (Judicial)

7/5/21

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2568 of 2016

Tata AIG General Insurance Co. Ltd.

..... Appellants

V/s

Harjinder Kaur and ors.

..... Respondents

4. **Jasmeet Kaur, aged about 30 years, mentally retarded and permanent disabled unmarried daughter of Narinder Pal Singh, through her mother Smt. Harjinder Kaur, as her natural guardian and next friend, resident of H. No. C-7/306, Lawrence Road, Delhi-110035.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **30.07.2021 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
7th May 2021.

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15/5/2021
Superintendent (Judl.),
For Registrar (Judicial)

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7/5/21

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2347 of 2016

Tata AIG General Insurance Co. Ltd. Appellants

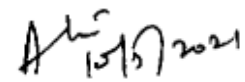
V/s

Ravinder Kaur and ors. Respondents

- 4. Amrit Kaur, aged about 21 years daughter of Amarjeet Singh, r/o H. No. C-6/45, Lawrence Road, Delhi-110035.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **30.07.2021 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

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Superintendent (Judl.),
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